

exchequer Rs. 192.50 crores during the current financial year, the estimated cost of an instalment during a full year being Rs 70.00 crores. Orders for the payment of these instalments will be issued shortly.

2. The instalment which will be paid from 1.9.1982 will also cover employees drawing pay above Rs 1600/- per month. Hon. Members will recall that on 15.3.1982, I had announced in the House that in view of the sharp erosion in the emoluments of senior officers, Government had decided to raise the level of neutralisation to about 45% upto the level of Joint Secretary and equivalent. The same level of neutralisation in respect of similar categories of officers is being maintained. Officers drawing pay of Rs. 2750/- per month and above will also be allowed an increase of Rs. 150/- per month in the *ad hoc* Dearness Allowance.

3. Under the existing arrangement, an instalment of dearness relief to the Central Government pensioners including family pensioners also becomes due for consideration after every increase of 8 points in the average index. The last instalment of relief was sanctioned on this basis with effect from 1.6.1982. Government have now decided to pay two instalments of dearness relief to the pensioners including family pensioners, from 1.9.1982 and 1.12.1982 respectively. These will cost the exchequer Rs. 22.00 crores during the current financial year, the estimated cost of an instalment of relief in a full year being Rs. 8.00 crores. Orders for the payment of these instalments will be issued soon.

(Interruptions)

MR. DEPUTY SPEAKER : Next item.

SHRI H.N. BAHUGUNA : Sir, on one point of information :

I demand that the Government should always announce the Dearness Allowance when the index points have gone to a particular level about which the Government has made a promise. Why did they not do it ?
(Interruptions)

SHRI AJOY BISWAS : May I know whether the Central Government will provide the money for the State Governments ?

(Interruptions)

MR. DEPUTY-SPEAKER : Order, order. I have passed on to the next item-Private Members' Business.

15.33 hrs.

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS.
(FIFTY-SIXTH REPORT)

SHRI KAZI JALIL ABBASI (Domariaganj) : I beg to move.

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1983."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th April, 1983."

The motion was adopted.

15.34 hrs.

URBAN LAND (CEILING AND REGULATION) AMENDMENT BILL.*
(AMENDMENT OF SECTION 25, ETC.)

SHRI A. T. PATIL (Kolaba) : I beg to move for leave to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

MR. DEPUTY-SPEAKER : The question is :